50/100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX	O.A/T.A No. 3.43.[0]
	<u>R.A/C.P.No</u> <u>E.P/M.A.No</u>
1. Orders Sheet	
2. Judgment/Order dtd. 26:4:2002	T. Pg. 1 to 4 Adlanse
3. Judgment & Order dtdI	Received from H.C/Supreme Court
4. O.A	Pg./to.3.3
5. E.P/M.P	Pgtoto
6. R.A/C.P	
7. W.S	Pg.{to.l/
8. Rejoinder	Pgto
9. Reply	
10. Any other Papers	
11. Memo of Appearance	
12. Additional Affidavit	
13. Written Arguments	
14. Amendement Reply by Responden	ts.
15. Amendment Reply filed by the App	
16. Counter Renly	***************************************

SECTION OFFICER (Judi.)

- 12.17

IN THE CEMATRAL ADMINISTRATIVE TRIBUNAL
GUMAHATI BENCH: GUMAHATT.

DRDERS SHEET

Som Application No. 343 2001

Applicant (S) Bornton Dor town

Respondant (S) ~ 0.7 ~ 0.0

Advocate for the Applicant: A. Dasepylla, S. Chalbrobosh

Attvocate for the Respondant:

	AND DESCRIPTION OF THE PROPERTY OF THE PROPERT		
Ą.	Notes of the Registry) D _a te	Order of the Tribunal
	5	30.8.01	The application is admitted. Call for the
	This application is in form	8	records,
	but not in time Conso salien	ĭ	X
	Petition is filed not filed v de		List on 1/10/01 for further order.
	M P No		1
	for Rs. 50/ deposited vide	Ä	
	1PO/BO/No. 79,548820	Ž .	Vico-Chairman
	Dated 8 7 00 1	of mb	•
	Dy. Registrer.	11.10.01	Awaited service report. List o
	PAT	52	1 17.10.01 for order.
		30/8/01	11. 10.01 for order.
		Y	·
$\bigvee_{\mathcal{O}}$	too hoe housed and Sent hi	λ	X
Te	techecheroed and Sern W fore com's like befronden	ļ	'
		Q .	Vice-Chairma
O	1 to g by Kyd Ald.	dm k	
ر (ò	Q
3/9	7/10)	17 -10 -0	Service report is not complete
T	() () () () () () () ()	Ò	List on 27.11.01 for order.
100	20 vide DUNO 3434 h	- <u>1</u>	nior on avertion for Order.
()	+38 dd 61910	λ	
O		¥	(C L Yhan
_	071	Ĭ	Member
	Service report wel) pg	•
	still avocited.	¥	
•	\sim	8	Q
	24	*	Y
	Service report are still	•	
	anni seport we sim		

Service report are 27.11.91 List on 7.1.92 to enable the Still awaitacl respondents to file written statement.

Mp. Walten Statement has been bleef.

List on 7.2.2002 enabling the respon-7.1.2002 dents to file written statement.

Member List on 13.3.2002 to enable the respondents to file written statement.

M/s has been tiled.

Written statement has been filed. List for hearing on 5.4.02.

g. W. hon - Mere was a verborence, The carse religionmed to 26, you man.

Heard counsel for the respondents. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is allowed in terms of the order. No order as to costs.

Vice-Chairman

bb



CENTRAL ADMINISTRATIVE TRIBUNAL GUNAHATI BENCH %:: CUWAHATI-5.

O.A.No. 31343 of XIXXX 2001.

DATE OF DECISION 26.4.2002.

Sri Byomkesh Dev & 4 Others.

(PETITIONER(S)

Mr.A.Dasgupta & S.Chakraborty.

ADVOCATE FOR THE PETITIONIR(S)

VERSUS

Union of India & Others.

RESPONDENT(S)

Mr.A.Dev Roy, Sr.C.G.S.C.

ADVOCATE FOR THE RESPONDENTS.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON BLE

- 1. Whether Reporters of local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble 'Vice-Chairman,

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.343 of 2001.

Date of Order: This the 26th Day of April, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

- 1. Sri Byomkesh Dev
 S/o Late Barindra Kumar Dev
 C/o:- GE Dinjan, P.O:- Panitola
 Dist:- Dibrugarh, Assam.
- 2. Sri Gopal Krishna Mazumdar
 S/o Late K.C.Mazumdar
 C/o GE Dinjan, P.O:- Panitola
 Dist:- Dibrugharh, Assam.
- 3. Sri Kamakhya Sengupta
 S/o Late R.N.Sengupta
 C/o:- GE Dinjan, P.O:- Panitola
- 4. Sri Rama Kanta Das
 S/o Late Dinesh Chandra Das
 C/o:- GE Dinjan, P.O:- Panitola
 Dist:- Dibrugarh, Assam.
- 5. Sri Bisweswar Paul
 S/o Late Bhupati Kumar Paul
 C/o:- GE Dinjan, P.O:- Panitola
 Dist:- Dibrugarh, Assam. . . . Applicants.
 By Advocate Mr.A. Dasgupta and Mr.S.Chakraborty.
 - Versus -
- Area Accounts Officer Shillong.
- 2. Garrison Engineer Dinjan, MES
 Post:- Dinjan, Dist:-Dibrugarh, Assam.
- 3. Controller Defence Accounts, Guwahati Udayan Vihar, Narengi, Guwahati.
- 4. Assistant Garrison Engineer (I)
 Lekhapani, P.O:- Lekhapani
 Dist:-Tinsukia, Assam
- 5. Union of India
 Represented by the Secretary to the
 Government of India
 Ministry of Defence, New Delhi. . . . Respondents.

By Mr.A.Deb Roy, Sr.C.G.S.C.

ORDER

CHOWDHURY J. (V.C.):

The grievance relates to payment of Special Duty Allowance. The grievance of these applicants are same and similar in nature and accordingly leave was granted to espouse their cause in one application.

Admittedly, the initial posting of these applicants were in N.E.Region. They however, claimed that all the five applicants were transferred out from N.E.Region and re-posted thereafter. According to them, the applicant no.1 Shri Byomkesh Dev, J.E.(Civil) was first posted at GE(AF) Tezpur on 16.9.1970. He was then transferred out from N.E.Region to the Office of the CE Siliguri and then he was re-transferred to N.E.Region i.e. AGE(I) Lekhapani on 5.1.1997. According to him, he was transferred on May, 1994 and worked in Siliguri upto 4.1.1997. Similarly, No.2 the applicant Shri G.K.Mazumder, applicant No.3 Shri K. Sengupta applicant No.5 Shri Bisweswar Paul were transferred out to CE Siliguri/GE Sevok Road, AGE(I) Sevok Road, GE Binnasguri (WB) and GE(A/F) Hassimara (WB) respectively and re-transferred. The applicant No.4 Shri Rama Kanta Das who was first posted at GE(P) Chabua on 28.1.1980 was transferred to CE Ahmedabad on 24.4.1988 and again re-transferred to N.E.Region i.e. 869 EWS on 15.8.1991 thereafter he was again transferred Secunderabad on 1.7.1998.

- 3. From the materials it is indicated that the five applicants belong to N.E.Region. Ordinarily they are not entitled for the S.D.A., but if they were really transferred out to N.E.Region and thereafter posted again, they will be entitled for the same in terms of the Cabinet Secretariat Memo No.20/12/99-EA-I-1799 dated 2.5.2000 clarifying the points. As per clarification an employee hailing from N.E.Region, N.E.Region initially but subsequently N.E.Region transferred out of but re-posted N.E.Region after sometime serving in non N.E.Region is entitled for Special Duty Allowance.
- heard Mr.A.Deb 4. have Roy, Sr.C.G.S.C. for the respondents. Considering all the aspects of the matter, I am of the view that the matter scrutinized by the Department and requires to be infact the statements made by the applicants are correct and the applicants were really transferred out of N.E.Region and re-posted to N. E. Region, they will be eligible for payment of Special Duty Allowance. The respondents are accordingly directed to take steps for examining each case of the applicants. If it is found that the applicants are eligible for payment of Duty Allowance, the respondents shall the Special pay the same with all arrears with utmost expedition.

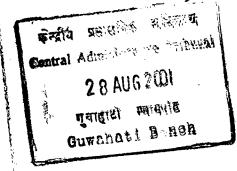
The application is allowed to the extent indicated above.

There shall, however, be no order as to costs.

(D.N.CHOWDHURY)

VICE CHAIRMAN

BB



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI .

O.A NO. 343 /2001

Sri Bomkesh Dev & Ors .

- Vs -

Union of India & Ors .

INDEX

SL.NO	PARTICULARS	PAGE
1.	Petition	1-12
2.	Verification	13
3.	Annexure -A	14
4.	Annexure -B	15
5.	Annexure -C	16
6.	Annexure - D	17
7.	Annexure - E	18 - 19
8.	Annexure - F	20
9.	Annexure - G	21 - 22
₩0 •	Annexure - H	23 - 24
11.	Annexure - I	25
12.	Annexure - J	26 - 27
13.	Annexure - K	28 - 31
14.	Annexure - L	32
15.	Annexure - M	33

Filed by -Suman Chakrobosh; Advocale.

) 3**4.**2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI .

O.A.NO. /2001

PARTICULARS OF THE APPLICANT -

- 1. Sri Byomkesh Dev
 Son of Late Barindra Kumar Dev .
 C/O. GE Dinjan , P.O. Panitola
 Dist Dibrugarh , Assam .
- 2. Sri Gopal Krishna Mazumdar
 Son of Late K.C.Mazumdar,
 C/O. GE Dinjan , P.O. Panitola ,
 Dist Dibrugarh , Assam .
- 3. Sri Kamakhya Sengupta
 Son of Late R.N.Sengupta
 C/O GE Dinjan , P.O. Panitola ,
 Dist- Dibrugarh , Assam .
- 4. Sri Rama Kanta Das
 Son of Late Dinesh Chandra Das
 C/O GE Dinjan , P.O. Panitola ,
 Dist Dibrugarh , Assam .
- 5. Sri Bisweswar Paul
 Son of Late Bhupati Kumar Paul
 C/O GE Dinjan , P.O. Panitola ,
 Dist Dibrugarh , Assam .

11

PARTICULARS OF THE RESPONDENTS -

- 1. Area Accounts Officer Shillong .
- 2. Garrison Engineer Dinjan , MES .
 Post Dinjan , Dist Dibrugarh , Assam .
- 3. Controller Defence Accounts , Guwahati
 Udayan Vihar , Narengi , Guwahati .
- 4. Assistant Garrison Engineer (I)

 Lekhapani ,

 P.O. Lekhapani , Dist Tinsukia , Assam .
- Onion of India

 (Represented by the Secretary to the Ministry of Defence , New Delhi) .

1. PARTICULARS FOR WHICH THIS APPLICATION IS MADE -

Non payment of Special duty allowance to the Employees hailing from NE Region and posted in NE Region sub - sequently transferred to outside N.E.Region, and again retransferred to a place in North Eastern Region. Area Accounts Officer, Shillong vide his letter dated 27.11.

2000 raised an objection which was segved on GE Dinjan by the Assistant Executive Engineer, Assistant Garrison Engineer (1) Lekhapani vide his letter No. 1002/3711/E,

Byomnesa Dar,

2. JURISDICTION OF THE TRIBUNAL -

This application is within the Jurisdiction of this Hon'ble Tribunal .

3. LIMITATION -

This application is within the period of limitation as prescribed under the provision of the Administrative Tribunal Act

4. FACTS OF THE CASE -

- Engineering Service (MES) under the Ministry of Defence, Govt. of India. This application is with respect to a Common Cause of action arising out of non payment of EX S.D.A inspite of being elligible to get the same in terms of Govt. Circular dtd.2.5.

 2000. Accordingly MEX the applicants crave leave of this Hon'ble Tribunal under Rule 4(S)(a) of Central Administrative Tribunal Procedure Rules, 1987 to file this joint application.
- (ii) That the applicants are citizen of India

 and were posted at Dinjan, P.O. Panitola Distby different orders of posting &

 Dibrugarh, Assam, They are all Group 'C' employees

Conted..4

Byonness In

of MES and posted under Garrison Engineer Dinjan.

The applicants no. 1 to 4 are Junior Engineer and the applicant no. 5 is a Store Keeper.

- and posted in various office of MES within the North

 Eastern Region . The applicant no. 1 was appointed in
 the year 1970 and posted under GE(A/F) Tezpur . The
 applicant no. 2 was appointed in the year 1969 and posted
 under GE (Project) No. 2 Missamari . The applicant no.3
 was initially appointed in the year 1970 and posted under
 GE (Project) No. 2 Missamari . The applicant no. 4 was
 appointed in the year 1980 and posted under GE Chabua .
 The applicant no. 5 was posted under GE Dinjan at the
 time of his appointment .
- appointed as Superintendent Grade II. Subsequently they were promoted to the post of Superintendent Grade I based on all India Seniority. The applicant no. 4 was initially appointed as Surveyor Assistant Grade II. Subsequently promoted to Surveyor Assistant Grade II. Subsequently as Junior Engineer on the basis of All India Seniority.

Applicant No. 5 was initially appointed as Store Keeper Grade II and subsequently promoted to the post of Store Keeper Grade I .

and posted in North Eastern Region having all India Transfer liability. The applicant No. 1 was transferred to Siliguri on 18.3.94 vide order of transfer no. 1034/ER-I/986/E. The applicant No. 2 was transferred to Siliguri on 18.2.88 vide order of transfer no. 1004/2/133/E1 issued by GE 868 Eng. Works Section. C/O 99 APO. The applicant No. 3 was transferred to Siliguri on 14.8.95 vide order of Transfer no. 1092-651/EIE issued by GE 869 Engineer Works Section C/O 99 APO. The applicant No. 4 was transferred to Ahmedabad on 2.4.88 vide order of transfer No. 1401/1604/EI issued by GE Chabua. The applicant no. 5 was transferred to Hasimara on 13.12.95 vide order of transfer no. 1209/674/EIE issued by GE 869 Works Section. C/O. 99 APO.

Copies of respective Orders of Transfer are annexed hereto and marked as Annexure - A.B.C.D.E respectively .

(vi) That all these applicants, initially appointed in North Eastern Region, were again transferred to North Eastern Region on different dates and posted in different places in that zone. All of them have been performing their respectivek duties in that zone in different places.

Thus applicant no. 1 was transferred from Siliguri
to Lekhapani , District Tinsukia on 11.12.96 and at present he is posted at GE Dinjan . The applicant no. 2 was transferred from Siliguri to GE Dinjan where he is now working as Junior Engineer , Civil . The applicant no. 3 was transferred on 1.12.99 from Siliguri to GE Dinjan .
The applicant no. 4 was transferred from Ahmedabad to GE 869 Engr. Works Section , Dinjan now merged with GE Dinjan.
The applicant no. 5 was transferred from Hasimara to GE Dinjan on 4.4.2000 .

the applicants were transferred from out side the N.E.Zone to N.E.Zone are Annexed hereto and marked as Annexures F.G.H.I respectively.

of Finance, Department of Expenditure issued an order whereby a Special Duty Allowances was grant ed to All Central Government Employees Working in the North Eastern Region having All India Transfer Liability Subsequently in the Government took a stand that the Employees posted in North Eastern Region. On being transferred from a place from out side the North Eastern Region would be entitled tom the said allowances.

A large number of cases were filed by the Employees of Central Governmentposted at NE Region having all India Transfer policy for grant of Special Duty Allowances on the ground that the Central Government classified two groups - (1) Employees posted on transfer and (2) Employees posted on recruitments . Initially this Tribunal held that this classification was not reasonable and all categories of employees were entitled for Special Duty Allo wances . On being assailed , the Supreme Court of India held that the classification made was justified and the employees posted in North Eastern Zone on recruitment were not entitled to have this Special Duty Allowances . However it was held the Special Duty Allowances availed by inelligible persons should not be recovered . Accor dingly, necessary orders was issued by the Government of India , Ministry of Defence on 16.3.98 wherein the entitlement of Special Duty Allowances was circulated to all concerned . Clause 3 (ii) of the said letters stipulated " Defence Civilians recruited from out side the North Eastern Region and posted from out side into the North Eastern Region would be entitled to the Special duty allowances in addition to the Field Service Conce ssion " .

A copy of the Office Memorandum dated

16.3.98 issued by Government of India, Ministry

of Defence is Annexed hereto and marked as

Annexure J to this application

Conted..8

That the question of grant of Special duty (viii) allowances to the Central Government Employee hailing from NE Region , posted to NE Region initially but subsequently transferred out of NE Region and ne posted to NE Region after some time serving in non NE Region was croped in other department . This point of doubt was raised by the Department of S.S.B and it was referred to the Ministry of Finance for their classification . It was also duly classified by the Ministry of Finance . According to their classification this category of employees are entitled for Special Duty Allowances . So necessary Office Memorandum was issued from the office of the Director , SSB on 8.5.2000. This Memorandum circulates the decision of the Finance department . It, is interalia , stipulates that an employee hailing from NE Region , posted to NE Region initiably but subsequently transferred out of NE Region but re-posted to NE Region after some time serving in non NE Region would be entitled to Special Duty Allowance .

A cop y of the office Memorandum dated 8.5.2000 issued from the office of the Director, SSB, East Block -V R.K.Puram, New Delhi is annexed hereto and marked as Annexure - K to this application

Conted... 9

duty allowances . Accordingly they were being paid with due special Duty Allowances . But the Area Accounts Officer vide this letter dated 27.11.2% raised an objection on the basis of the letter dated 16.3.98 by stating that this category of employees are not entitled to have Special duty allowance . A copy of the letter dated 27.11.2% issued by the Area Accounts Officer was served on GE Binjan by the Assistant Executive Engineer , Assistant Garrison Engineer (1) Lekhapani vide his letter dated 2.12.2000 .

A copy of the said letter dated

02.12.2000 containing the letter of Area

Accounts Officer , Shillong is Annexed hereto

and marked as Annexure - L to this applica
tion .

of the Area Accounts Officer, Shillong, the applicant no.1 preferred a representation before the Area Accounts Officer Shillong 16.12.2000, but, it failed to evoke any response Thereafter the applicant no. 1 submitted a representation before the controller of Defence Accounts, Guwahati on 9.1.2001. Nothing has been done for the purpose of grant of Special Duty Allowance to the applicants.

A copy of the representation submitted by one of the applicants is annexed hereto and marked as Annexure - M to this application .

Ryomerah Du

(xi) That the applicants have no other alternative but to prefer this application . This application is being filed bonafide and for the interest of justice .

5) GROUNDS WITH LEGAL PROVISIONS -

Being aggrieved by the action of the respondents the applicants, the applicants prefer this application on the following grounds:-

- Special duty allowance in terms of the letter dated 16.3.98 issued by the Ministry of Defence Civilian recruited from outside the North Eastern Region and posted from outside into the North Eastern Region would be entitled to Special duty allowance. In view of this position, it is apparant that all applicants, posted to N.E.Region from outside the N.E.Region is entitled to have Special duty allowances.
- 2) That the impugned order suffers from non application of mind and the applicants are entitled to have their due Special duty allowances.
- would be guided by the order dated 16.3.98 and not by the earlier orders. This order specifically states that any person posted to North Eastern Region from out side of this Region is entitled to Special Duty Allowances. In view of this position all applicants are entitled to have that Special duty allowances. The impugned order denying the Special duty allowance is not at all tenable in law

and the same is liable to be set aside and quashed .

- 4) The applicants are entitled to have their Special Duty Allowances from their date of posting at North Eastern Region .
- 5) That for in any view of the matter the appliare cants are entitled to have Special duty allowances

6) DETAILS OF REMEDY EXHAUSTED -

The applicants state that representation was preferred to the controller Defence Accounts, Guwahati, but, till to -day mothing has been done.

7) MATTER NOT PENDING BEFORE ANY COURT/TRIBUNAL -

The applicants declare that they have not am filed any application before any Court or Tribunal for adjudication of this Case .

8) RELIEF SOUGHT -

The applicants , therefore , pray that this Hon'ble Tribunal may be pleased to -

- 1) Quash the imp ugned order passed by the
- 2) To declare that the applicants are entitled to Special Duty Allowances as they are defence civilian who were posted to North Eastern Region from out the said Zone.

- 3) To direct the respondents authority to pay Special Duty Allowances from the date of their posting in this zone from outside the said zone.
- 4) To pass any further or other order or orders as this Hon'ble Tribunal may deem fit and proper .

9) <u>INTERIM RELIEF PRAYED FOR _</u>

The applicant, therefore, pray that this Hon'ble Tribunal may be pleased to direct the respondents to pay Special Duty Allowances during pendency of their application.

10) PARTICULARS OF I.P.O -

I.P.O. Number - 74548870

Date of Issue - 24.8.2001

To whom payable - Registrar CAT Guwalah Bench

Payable at - Guwalah.

11) DOCUMENTS -

Detailed particulars of the documents are indicated in the Index of this application .

.... Verification

VERIFICATION

- I, Sri Byomkesh Dev , Son of Late Barindra Kumar

 Dev , C/O. GE Dinjan , P.O. Panitola , District
 Dibrugarh , Assam do hereby affirm to state that -
- 1. I am one of the applicants and am well acquainted with the facts and circumtances of this Case . I have been authorised by other applicants to take necessary steps on their behalf .
- 2. That the statements made in paragraphs 4 [i, ii, iii iii] are true to my knowledge and that are made in paragraphs 4 [v, vi, vii, viii, ix, x] are matters of records and rest are humble submissions before this Hon'ble Court

Byomkosa Der

Garrison Insinser Einjan

Post : Panitola.

List : Dibrugarh (Aecom -

1034/BR-I/ 9 CV/E1

5 Mar - 94

MES-232896 Shri Byomkesh Dev, Supdt BA I (Through AGE B/R (P) Dinjon)

POSTING/TRANSPER ON TURNOVER: SUPET B/R WE

You are hereby perminently transferred to CE Silicuri Zone in the interest of State

Authority : CE Eastern Command/posting order No.131322/2/ 93/3A/71/Engrs/EIC (I) at 09 Oct 93 and as amonded No 431322/2/93/3A/116/Engrs/EIC (I) /Calcutta dt. 28 Dcc 93.

- You will be relieved from this office on 02 May 94 (AN) for you will report to your new formation after availing usual Jaining time jeurney period.
- Advance of TA/DA and pay may be had on application.
- You will submit the following before leaving the effice : (a) Chechance ecrtificate() (b) Echarture Report
- Identity cardinay be surrendered to your new formation.
- Florise note that your pay and allowances for the month of Apr 9 will be claimed by this office and May 94 onwards will be claimed by your new Cornetion after reporting for Auty Thereis
- Your attention is invited to CSR Article 189 and note that if you fail to report to new unit by the date specified, you will have be lien of appointment. 19

Anil Dubcy:) Major -

Garrison Engineer

Copy 'to.

CEEC Calcutta, Calcutta- 21

CE Shillon Zone, Shillong 14 ..2.

CWE Dinjan 3.

CE Sili, uri Zone, Siliguri 4.

JCDA (Funds) Meerut:

6. AAO Shillong

CDA Gauhati

AGE B/R (P) Dinjan.

AA6 GF Dinjan AGE E/M Dinjan 11. BSO Dinjan

12.

E-1(Pay)/E-1(Con)/E-5(C)/

For CE Silicuri Zonc coly

The details of pay and allege of the above named individual are as under :- /

Pay & allces

Rate of new

Bacic pay - Rs. 2480.00 (A/C Nc-596 3)
DA - Rs. 2466.00 (GEGIS - 30 310.00 STDA. - Rs.

- Rs. 100,00, I/R

> increment. Total B. 5376.00 01 Jan 95

Date of appt :- 16 Sep 70 Date of Birth: 01 Oct 48

ATTESTEO

KARAMIT SINGH AGE BIR MOHANBARE

C2 868 Ehgr WKs Sec C/O 99 APO

Fe.b 88

1004/2/ 133

MES/265005 er Occal Erishna Mazumiar,

DITESTED

(Lirough AGE BYR II)

PROMO MON/POS MING : SUPDT B/R GTS II/GTS I (AD DC) TO SUPOT BAR GUE FOR REGULAR BASIS

on promotion from Supit B/R Gde II to Supit B/R Gde II (Offg) in the

Auth: - Œ HO EC Calcutta letter No. 131841/3/615/Engrs/ElD.

2. You will be relieved from your duties by this office or.
Mar 88 (All) and report to your new formation after availing usual joining/journey time.

You will submit the following before leaving the station :-

a) Olegranos cortificate from all concerned.

b) Departure report. c) Ration cari it held.

Advance of TA/DA/TG etc may be had on apolication. ۷.

E. Please note that your pay and allowances for the month of Mar 88 will be claimed by this-office and Apr 88 and onwards will be claime loy your new formation after you have physically report there

Distribution :-

CE EC Calcutta
CE Shillong Zone
CE Siliguri Zone 2,

HQ 127 WKs Engrs CDa Patna/Gauhati

And Shillong.

140 (A) Jornat 7. M 868 3.35

3,

ACT BAR II

Fl.Pa., BID, ElG

The individual is not involved in any disciplinary cases/Court of Inquiry/SFS, cases.

Date of birth : 01-4-1947

Data of nuxt : 12-1-29

Lacrement

Major Garrison Zanineer For CE Siliguri Zone only:-Details of pay & allowances

B/Pay : % 2050/_

DA : 13. 267/_

Deduction:

Ms. 200/- pm (A/C No. 533009) GPF Subs : Rs

CCE GIS : \$ 20/- pm

Availat of CL

MIL days

1414

(SV Hirlekar)

·NIL. lays

The second second

· Contd :

Discribucion lomal and

Co Siliguri Zone/CS(FW) Calcutta.

KARAMIIT SINGH

AE B/R

AGE BIR MOHLINGARD

VEMENT ORDER

Garrison Engineer 869 Engr Wks Sec C/0 99 APO

1200/6 %/ /EIE

// Aug 95

MEC/265107

B/R Gde:II pt

Shri K Senoupta, Supdt 3/R Gdb.I

FRIIG/TP SFER ON TURN OF BREE

Beneduti in the interest of the state Authy:- Ho CEEC Calcutta letter No 131322/2/93/34/9// Emrs/E1C(I) dated 19/Apr 93. as amended 146.5

131322/2/93/3A/217/Engrs/EIC(I) dt 15 Nov qu 2. Ou will be relieved of your duties from this officent in / Aug 95 (Am) and will report to your new formation ertur availing usual journey/joining time.

any mue of TA/DA may be Had on arritcation.

You will submit the following before leaving this rifice :-

(a) Clearance certificate (b) Donarture Report (c) Identity card may be surrender to your new

5. Flease note that your may and allowances for the most in the most interest in the most interest in the most interest in the most interest interest in the most interest interest interest in the most interest interest interest interest in the most interest interest interest interest in the most interest onward will be claimed by your new tornation after reforms for duty there.

> Morren (Toesh Sharma) Garrison Emince:

AGE (T)ZL Benidubi only

GC Pund A/C No 533593

Ho CREC Calcutta Basic Pay details Ho CEZS Shillong— Ho 137 Works Engrs Basic pay Rs 2540 4

Ho 137 Werks Engrs Una Maramii Guhati 3175 4 DA. 354/-Rs IR

CDA Fatha HRA (Old Rs 450/~ AAC Shillows --

duty stn)

Silineri, Sevuk - Roud Deduction ACE(I) ZL Bendrubi AV (E 3-) EWS

AN (12 3-) EWS E1: ,E1: ,E1R,E5 (Cash)

CCEIS Subscrention Ps 3P Gund Subcerietions te of wer birth of Feb (

le E next increment (Ang

co v n days 2 days

ANNEXURE.

Karyalova Durg Abhiyanta Office of the GE Chabua PO Chabun (Assam)

1401/1604

G2 Apr 88

MES 238623 Shri Rama Kanta Das, SA Gdo II, (Through E-8 Section)

PROMOTION/POSTING : SURVEYOR ASSISTANT GRADE II TO SURVEYOR ASSISTANT CRADE I OFFICIATING

You are hereby permanently transferred to CE Ahmedabaa Zono in the interest of state to take up the appointment of Surveyor Assistant Grade I (Offg) :-

Authority :- HQ CEEC Calcutta letter No. 131841/7/209/Engra/ELC Dated 27-11-87.

- You will be relieved from your duties by this office on 23 April 88(AN) and will report to your new duty station after availing usual joining time and journey poriod.
- Before departure from this office, the following documents be submitted to 3.
 - (a) Cloarance Cortificate from all concerned. (b) Departure report.
 - (c) Identity Card (d) Ration Card.
- It may be noted that your pay and allowances upto April 88 will be claimed/ paid by this office and pay and allowances there after to well May 38 enwards will be claimed/paid by your new office on reporting physically duty there. The named individual is not involved in any disciplinary ease/Court of Liquiry etc.

(V K Srivastava)

Garrison Engineer Chabus.

Distributions

1. Chief Enginee - Eastern Command Calcutta 21

2. Chiof Engineer Shillong Zono Shillong-11.

3. CE Ahmedabad Zone.

4. GWE Jornat

5. CDA Cauhati

6. AAO Shillong

7. UA GE Chabua

8. E-1 Pay

9. E-1(R)

10 E-1 (C)

FOR CE AHMEDABAD ZONE ONLY

Pay and allowances in respect of above individual unto April 88 will be claimed/paid by this office. Datails of ray and allowaces are

furnished below :-

B/Pay - Rs. 1640/-, DA :- Rs. 213/- , SCA :- Rs. 60 /-,

Deduction

GPF 100/-, CGEIS 20/-, TLTC \$8000/+ OPF A/O No. 1952636. Balance is DNI - 1-1-89 6000/-

DNI - 1-1-89

Date of Birth - 1-3-59.

ATTESTED

(KARAMJIT SINGH

AE B/R

AGE BAR MOHANBAR

X

Annexure - E

GOVERNMENT ORDER

Garrison Engineer 869 Engr. Wks Sec C/O 99 APO

1209/674/EIE MES/242245 Shri B Paul , 5K-II.

12 Dec 95

POSTING/TRANSFER ON TURN OVER . SK-II

- 1. You are hereby permanently transfer to GE(AF) Hasimara in the interest of the state .
- 2x Authy :- HQ CECC CAL Letter No. 131322/2/93/50/01/Engrs/ EJC(I) dt. 24 Mar 93 .
- 2. You will be relieved of your duties from this office on 15 Dec. 95 (AN) and will report to your new formation after availing usual journey/joining time .
- 3. mAdvance of T.A/D.A may be had on application .
- 4. You will submit the following before leaving this Stn apr (a) Clearance certificate (b) Departure Report
 - (c) Identity Card may be surrender to your new unit .
- 5. Please note that your pay and allowances for the month of Dec 95 will be claimed by this office and pay for Jan 96 onward will be claimed by your new formation after reporting for duty there.

Attented by Josephy Crawcowie

Sd/- Elligible

(Umesh Sharma)
Major
Garrisin Engineer

Balance Rs.

Copy to _	For GE (AF) Hasimara onby				
1. HQ CESE Cal- 21	Basic Pay Rs. 1375/-				
2. HQ CESE Shillong	DA Rs. 1870/-				
3. HQ 137 WE	IR Rs. 238/-				
4. CDA Narangi, Shy					
5. CDA Patna	Deduction				
6. AAO Shillong					
7. JCDA(Fund)	GP Fund A/C No 402049				
8. A.C. Siliguri m Sev, Kc. Rd					
9. AAO GE 869 HARKERER FWS	GP Fund subscription - Rs. 1000/-				
10. GE (AF) Hasimara	CGEIS, Subscription Rs. 30/-				
11. EIP , EIR (Internal)					
Date of Birth - 1 Jan 1945					
Date of Next Increment - 1 May 1996					
Balance Cl- 5 days					

1103/15^K/E1

ANNEXURE-

Garrison Engineer Bengdubi PO: Bengaubi (Dar jeeling)

Dec 96

MES-232896 Shri BK Dev, Supat B/R-I

(Through AGE B/R-I)

POSTING/TFR ON TURN OVER : SUPDT B/R-I

You are hereby permanently transferred to AGE (I) Lekapani in the interest of state.

Auth: HQ CEEC L/No 131322/2/96/32/41/Engrs/EIC(I) ot 31 Oct 96.

- You will be relieved from your duties from this office on .04 Jan 97 (AN) and will report to your new Fmn after availing of usual joining/journey time.
- You may draw TA/DA advance on application if required.
- You will submit the following before leaving this office:-
 - (a) Departure report (b) Clerance Cert from all concerned.
 - (c) Ration Card if any.
- I/Card may be surrendered at new Fmn. //
- 5. Please note that your pay and allces for the month of Dec 96 will be paid to you by this office and pay and allces of Jan 93 and onwards will be claimed by your new Fmn.

Cortified that the indl is not involved in any Disp/Court of Inquiry/SPE/Suspension case.

> (San jay Sharma) EE

Garrison Engineer

Distr:-

1. HQ CEEC Calcutta-21.

2. HQ CESZ Sevoke Road.

3. CDA Patna-19.

4. JCDA(Funds)Meerut.

HQ CWE Bengdubi

6. AMC GE Bengdubi

7. AGE (I) Lekhapani, C/O-99 APO Decuctions

8. CE Shillong Zone.

CDA Gauhati.

10. CWE Din jan.

11. All Secs/Sub Divns.

The Pay & Allces and other particulars of the above named indl:-

Basic Pay Rs 2825/-As on 1.1.97

DA @159% Rs 4492/-

Rs 665/-/ IR

GPF Stas & 2000/-

P/Tax

Other Particulars:

Dt of next increment: 01.01.98 Dt of Appt : 16.9.70

Date of Birth : 01 Oct 48 GPF A/C No (

. 53.6780.

Balance of Leave

CL - 12 days and R/H 02 days

ATTESTED

RARAMITT SINGH

AGE BIR MOHANBAR! AE B/R

Rao/*

ANNEXURE - G

AGE(1) Zonal Laboratory Sevoke Road P O. Salugara Dist - Jalpaiguri (W.B)

1014/2/Lab/732/EI

Date 01 Dec 99

MES/265107

Shri Kamabhya Sengupta JE (Civil)

POSTING / TRANSFER ON TURN OVER - JE (Civil)

1. You are hereby permanentky transferred to GE Dinjan in the interest of state .

Athy - HQ, EE, Calcutta letter No. 131322/2/98/3/01/ Engrs/RRR/EIC (1) dated 13 Apr 98 .

- 2. You will be relieved from your duties on O1 Jan (AN) 2000 and will report to your new duty station after availing usual joining time journey period.
- 3. Advance of TA/DA pay as admissible may be had on applica tion .
- 4. You will submit the following before leaving this Office a/ Clearance Certificate b/Departure Report c/Ration Card .
- 5. You will surrender your Identity Card on reporting at your new Stn .
- 6. You pay Allowances for the month of Jan 2000 will be claimed by your new unit only after you report for duty there .
- 7. FOR GE DINJAN Certified that the individual is not involved lved in any disciplinary's of I/SFE Cases.

Counter Signed

Sd/- Elligible

Sd/- Elligible

(K Wengupta)
JE (Civil)

(Surya Prakash) JE (SG), G I (J)

Offe. AGE (I)Zonal

Attested by Characale.

under -

For Chief Engineer

FOR GE DINJAN ONLY

Details of pay of Allowances for the month of Dec 99 has been claimed by this office as

Basic pay - Rs. 8,900/-Rs. 3293/- HRA- Convy, Allces

Other Information -

Deduction -

Date of Rirth - 01- 02- 1949 Date of increment -01 Jan 99

GPF- Rs. 3050/ p.m. (A/C No. 533398 H) CGEGIS - Rs. 30/- P.M.

LEAVE AT CREDIT - C/L = 08 days R/H = 02 daysE/L =

Distribution

1. HQ JEES , FW , Cal -21

3. HQ CE Shillong Zone

5. CWE Dinjan

7. CDA Gauhati

9. AO Siliguri

2. HQ CE Siliguri Zone

4. HQ CE (A/F) Shillong Zone

6. GE Dinjan

8. AAO Shillong

10. CDA Patna

11.JCDA(KAM funds Merrut.

32


~~~+1

CHMEDAR D Ca.iT- 380003. 1 El ('c.

: MES - 238623 2.

4.

Tame on Design : Sh R K Las SA Gda I (adhoc)

3. Dat 1 birth 01 H r 1959

11 pptt. 28 J:n 1980 5. Proc

ding from Ca armed Ead Zone Ahmadabad.

Proc. Ang to 95 869 EWS

tur f posting 7. : Pt. posting. 8. hether pelongs to a

3C/5T

Date of Jos 14 AUG 91 (AN) Dat. of next 10.

02 May 92 increment

11. nuthority DE South rn Command Pune letter No. 132401/2/Tenura/25/MCN/Elb(S) dated-

Rate or monthly pay : 3/Pay is. 1980/-: Dr. Rs. 959/- HRA 450/-12. LC. Rs. 75/-p.m.

Gr Fund is. 5007- P.A. (A/C No. 1052635)"

CGEGIS Rs. 30/- P.H.

13. Paid upto and for 31 Aug 91:

Date of urrival at: 14. After availing journey/joining period. nov stati. ..

C./AH 3 1-nc= 15. C/L12 days RH .02 days.

16. pervice book Yus, Sarvice book centralised. contrali and or not

17. Pay and illowances upto and for 31 aug 95 have been claimed and will be paid by this office. Pay and allowances wef 01 Sep 95 onwirds will | claimed by his new furnation.

H - will obmit the following before leaving this office :-(1 Um mare A rt · (b) Cloarance Certificate 1) ...t (d) Conteen Cord.

He is not involved in any disciplinary Case/SpE/C of I.

P..2/-

ATTESTEU

(KARAMIIT SINGH)

AE B/R FERF MOHAN"

10. His attention is drawn to CSR article 189. If the fails to report to new duty station by the due date, he will be entitled for no pay and allowances and after availing journey nariod will have no lien on any appointment.

21. is in possession of Pt Identity Card bearing No 2-557073 which will be surrendered at his new unit who will return the same to this office.

10209/55/  $u_{\iota}$ /gro (39)

Chiaf En dinear Shaed & 1 Zone Jam's and 1-280003

L Jul 91

#### DISTRIBUTION

1. CE EC Calcutta

AAO (CDA SC ) Joipur 4

( B Thirumala Rao ) Adm Offr I Chief Engineer ...

GE 869 - .e Ews MES-238623 Shri R K Dess,SA-I (Through E-8 Section six copies)

# 11-11-1814-1

EIR DECTION EIP 510, LON EIC SECT. N

# ANNEXIIRE-

Tele: AF- 387

1027/ 312 /E 1A

Garrison Engineer(AF) Hasımara Pin-735215 Apr!2000

MES-242246 SHRI B PAUL, SK I (Through B S O Hasımara

# POSTING/TRANSFER ON TENURE TURN OVER : S K GDE I

You are hereby permanently transferred to GE DINJAN in the interest of State.

> Authority: HQ CE EC Calcutta letter No 131322/98/£c/ 13/322/2198/50/18/ 68/Engrs/E1C(I) dated 31 Oct 98.

- You will be relieved from your duties of this office on 30 Apr'2000(AN) and will report to your new formation after availing usual joining/journey time.
- You will submit the following before leaving this on ica:-
  - (a) Departure report .(b) Clearance certificate.
  - (c) Handing/Taking over notés.
- Please note that your pay and allowances for the month of Apr'2000 will be claimed and be paid by this office and from lay'2000 onwards will be claimed by your new formation after rrival for duty there.
- You will surrender your Identity Card to your new formetion on reporting for outy there.
- Advance of TA/DA/Day as admissible may be had on demand on the authority of this Movement order.

GE DINJAN ONLY :- " It is certified that the above named individual is not involved in disc plinary Cases/C of I/SIE

Distribution (T Born)

Yeek Off: 1. HQ CE EC Calcutta-21
HQ CE (AF) Shillong Zone
HQ CWE (AF) GAUHA II

1. HQ CWE DINJAN

5. GE DINJAN

S. CDA PATNA-19

7. AAO SILIGURI

1. CDA Gauliati

AAO Dinjan

10 AGE B/RI(AF) H sim ra

11.AGE B/R II(AF) Hashmara
12. AGE B/R III(AF) Hashmara
12. AGE E/M (AF) Hashmara
13. B S O Hashmara
14. Rm MES Employees Co Op Credit Society LTD Hasamers D N 1

(Er. G D Pugalin; IDSE) Garrison Engineer (AF)

# FOR GE DINJAN ONLY

Details of Pay & Allowances in r/m MES-242246 Shri B Paul, SK I are as under:-

(a) Basic Pay - 470 €.00

(b) DA (c) Transport/Allc - 1739.00( 75.00

(a) GPF

1500**%**( A

(b) CORIS

01-1-19

DOB

01-5- 200

E2 E3 E4 E5 E6 E8 R & D (a) CL availed - Nil, RI availor.

(b) Lal- EL-300(+) (c) Bal HPL - 586

ATTESTED New Delhi, the 16th March 1998 AGE

No 4(3)/98/D(Civ.I) Government of India Ministry of Defence

Mabjest: Field service concessions admissible to Delence civilians in area classified as Field Area and Modified Field Area - Clarifications.

The undersigned is directed to refer to Corrigendum No 2/37269/AG/PS-3(a)/730/D(Pay/Services) dt 17.4.95 and to say that the Hon ble Supreme Court in civil Appeal No 1572/1997 and observed as under and had directed the Government to adify the order dated 17.4.95 accordingly:-

- "We are of the view that the Government having been extending the benefit of payment of Special Duty Allowance to all the defence employees working in the North-Eastern region as per the orders issued by the Government from time to time as on April 17, 1995, they are entitled to both the special Duty allowance as well as Field Area Special compensatory (Remote locality) Allowance. irrespective of the fact whether or not they have been deployed earlier to that date, all are entitled to both the allowances only upto that date. Thereforex after, all the personnel whether transferred earlier to that or transferred from a on or after that date, shall be entitled to payment of only one set of special Duty Allowance in terms of the above modified order."
- (b) "As regards the payment of Special Duty Allowance to the defence divilian personnel deployed at the border area for support of operational requirement, they face the imminent hostilities supporting the army personnel deployed there. Mecessarily they alone require the double payment as ordered by the Government but they seennat be deprived of the same since they are facing imminent hostilities in hilly areas risking their lives as envisaged in the proceedings of the Army dated January 13, 1994; "
- 2. The Montble Supreme Court in civil Appeal No 3251/93, Union of India V/S. 3. Vijaykumar and others had held that the Special Compensatory Allowance including Special Duty Allowance to Central Government employees in the North-Eastern Region will be admissible to only those who are orginally recruited in regions other than the North-East and subsequently transferred from such outside region to the North-Eastern Region. Accordingly, I am directed to convey the sanction that Defence Civilians who are working in Field service concessions as applicable, to receive special Duty Allowance at the applicable rates provided they had been originally recruited outside the North-Eastern Region and have been transferred to the North-Eastern Region from such outside region.

Any payment made not in accordance with the aforesaid Corrigendum dated 17.4.95 read with clarification in the producting paragraph, will be recovered in so far as they relate to the period beyond 17.4.95. In other words :7

- (a) No recovery would be made on account of payment made to Defence Civilians in respect of Special Compensatory (Remote Locality) Allowance as well as Special Duty Allowance in respect of personnel posted in North-Eastern Region prior to 17.4.95.
- (A.i.) The Defence civilians recruited from outside the Morth-Eastern Region and posted from outside into the North-Eastern Region would be entitled to the Special Duty Allowance in addition to the Field Service concessions.
- (iii) Special compensatory (Remote Locality) Allowance will not, however, be admissible alongwith field service concession in Areas beyond 17.4.95 and overpayment made on this account would be recovered.
- the This issues with the concurrence of Finance Division/ the of this Ministry vide their ID No 232-PA/98 dated

sd/-xxxx

(C.A Subramanian)

Under Secretary to the Covt of Indih.

No.42/SSB/AI/99(18) (36 3/186-5) Directorate General of Socurity Office of the Director, SSB, East Block-V, R.K. Puram, Now Dolhi - 110066.

Dated the, 5/5/2000

# Memorandum

Subject :- Special Duty Allowance for civilian imployees of t Control Government serving in the Status and Union Territories of North Eastern Region - regarding.

Secretariat Wo No.20/12/99-EA-I-1799 dated 2.5.2000 clarifyin the position of points raised by SSB Directorate vide Wo No. 42/33B/AI/99(18)-5282 dated 2.9.1999 on the above subject for further necessary action at your end.

2. Please acknowledge receipt.

> S.S. IORA JOINT DEPUTY DIRECTOR (EA)

To. .

- 1. The Divisional Organisers, HP/UP/AP/NA/NB&S/M&N/SHG/R&G/J&K,
- 2. The DIsG, TC Haflong/TC sarahan/TC salonibari/TC Jammu/ TC Kumarsain/FA Gwaldam.
- 3. The Commandant, TC Faridabad/CSD&W Bhopal/CSD&W Salonibari,
- 4. The Section Officers, A-2/A-4 Branch.
- dixireGuard file.

MENO NO. MGE/SDA/91-2000/ 4645-53

ta 17/5/2000

Copy to :-

- 1. AO, USB TSK/NLP/TZP/NK/KJR
- 2. Accounts Officer Div. HO. NAD. : information and

3. CONTINHDINIT, WATS DINAGAR.

for favour of I mecessary action.

ARI A REALITMER (STAT UMD, SSB, TOZPUC.

ATTESTE

KARAMIIT SINGH AGE BIR MOHANE

عرف

Cabinet secretariat (EA.I Section)

Subject :- Special Duty Allowance for Civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region - regarding.

SOB Directorate may kindly refer to their to No.42/SSD AI/99(18)-2369 dated 31.3.2000 on the subject mentioned above.

The points of doubt raised by SSB in their wo No.42/SSB/ AI/99(18)-5282 dated 2.9.1999 have been examined in consultation with our integrated charge and Minimary of Pinance (Department of Expenditure) and clarification to the points of doubt is given as under for information, guidance and necessary action :

- The flow this Supreme Court in their Judgement dallverad on 26.11.96 in Writ Petition No.794 of 1996 held that civilian employees who have ... All India transfer Limbility are uniltited to the grant of SDA on being posted to any station in the N.E. region from outside the region. and in the following situtation whether a Central Govt. employee would be eligible for the grant of SDA keeping in view the clarifications issued by the Ministry of Finance vide their UO No.11(3)/95.E.II(B) dated 7.5.97.
- A person belongs to outside N.E. rugion but he is appointed and on first appointment posted in the N.E.Region after selection through direct recruitment based on the recruitment made on all India basis and having a common/contralised seniority list and All India Transfer Liability.
- An employee hailing from the NE Region selected ( را on the basis of an All India recruitment test and borne on the Centralland gadre/ notation acumuon neuronary on tyrist abboturment All India Transfer Liability.
- An amployed belongs to H.E.Rogion was appointed 1.1) an attach it or in embrokee pased on local recruitment when there were no cadre rules for the post (prior to grant of SDA vide Ministry of Finance OM No.20014/2/83-E.IV dated 14.12.83 and 20.4.87 read with

NO

No

Contd. . : ATTESTED

KARAMITT SINGH AGE BIR MOHANBAF

OH 20014/16/86 E.II(B) dated 1.12.88) but subsequently the post/cadre was centralized with common seniority list/promotion/All Tadia Transfer Liability etc. on his continuing in the NE Region my place outside the NE Region having All India Transfer Liability.

i i i i //

An employee belongs to NE Region and subsequently posted outside NE Region. Whether he will be eligible for SDA if posted/transferred to HE Region. He is also having a common All India seniority and All India Transfer Liability.

YES

to ME Region initially but subsequently to ME Region after sometime serving in non-

YES

The MOF. Deptt.of Expdr. vide their Uo Ho.11(3)/95-E.II(B) dated 7.6.97 have clarified that a mere clause in the appointment order to the effect that. the person concerned is liable to be transferred anywhere in India does not wike him eligible for the grant of Special Duty Allowance. For determination of the admissibility of the SDA to any Central Govt. Civilian employees having All India Transfer highlisty will be by applying tests (a) inhether recruitment to the Service/dadre/Post has been made on ALL Tiville immin (b) whother paromotion in also done on the bests of All India Sone of promotion based on common seniority for the service/ Chare/Post as a whole (c) in the case of SSB/DGS, there is a common recruitnont system made on All India basis and promotions are also done on the busis of All India Common Seniority omis. Based on the above criteria/ tents all employees recruited on the All India basis and having a common. seniority list of All India basis for promotion etc. are eligible for the grant of SDA irrespective of the fact that the employee hails from NE Region or posted to NE Region from Outside the NE Region.

In case the employee. hailing from NE Region in posted within NE Region he is not entitled to SDA till he is once transferred out of that Region.

ATTESTED (mg/)

KARAMIT SINGH

1) Based on point (iv) above, some of the units of SGB/DGS have authorised payment of SDA to the employees halling from NE. Region and posted within the ME Rogion while in the case of others, the DACS have objected payment of SDA to employees hailing from HE Region and posted within the NE Region irrespective of the fact that their transfer liability is All India Transfer Liability or otherwise. In such cases what should be the norm for payment of SDA i.e. on fulfilling the criteria of All India Recruitment Test & to promotion of All India Common Seniority basis having been satisfied are all the employees eligible for: the grant of SDA.

It has already been clarified by MOF that is mere clause in the appointment order regarding All India Transfer Liability does not. make him eligible for grant of SDA.

vii) Whether the payment made to some employees nailing from NE Region and posted in ME Region be recovered after 20/9/1991 i.e. the date of ductator of the Hon'ble supreme Court and/or whether the payment of SDA should be allowed to all employees including those hailing from TE kegion with effect from the date of their appointment if they have All India Transfer Liability and are promoted on the basis of All India Common Senioraty List.

The payment mule to 'employees hailing from NE Region & posted in NE Region be recovered from the date of its payment. It may .. also be added that the payment made to the Ineligible employees hailing from ME Region and posted in NE Region be recovered from the date of payment or after 20th sept. 94 Whichever is Later.

This issues with the concurrence of the Finance Division, Cabinet Secretariat vide Dy.No.1349 dated 11.10.99 and Ministry of Finance (Expenditure)'s I.D.No.1204/E-II(B)/99 dated 30.3.2000.

> Sd/~ ( P.N. THAKUR ) · DIRECTOR (SR)

1.Shri H.S.Bedi, Director, ARC 2.Shri R.P.Kureel, Director, SSB

3.Brig (Retd) G.S.Uban, IG, SFF

4. Shri S.R. Mehra, JD (P&C), DGS

5. Shrl Ashok Chaturvedi, JS (Pers), R&AW

6.Shri H.S.Gill, Director of Accounts, DACS

7. Smt.J.M. Menon, Director-Finance(S), Cab.Sectt.

8.Col.K.J.Jaspal, CTOA, CLA

G.D. Seekl. 00 16.20/12/09-EA-1-1709 --- Galed 2.5.2000

ATTESTED

KARAMIIT SINGH AE BIR AGE BIR MOHANBARI

Lekhapani (Post) Tinsukia (Dt); Asam Dec 2000 FWD OF SY PAY BILL IN RESPECT OF SHRI BK DEV B/R IX A copy of AAO Shillong letter No PM/1/303-1 dt 2/ Nov 2000 here ith for your further action please. Indl may please (Phool Chand) AGE (I) Lekhapani copy of AAO Shillong letter No PM/1/303-I dt 27 Nov 2000

SUB ASTA BOVE

Sy pa bill on account of SDA for staff/Offrs learing Vr No CV/O1/Lek/86 dt 10 Jul 2000 and CV/O1/Lek/87 dt 10 Jul 2000 in r/s MES/237515 Shri JP Baruah, AE E/M, MES/232896 Shni K Dev 3/R-I and Shri Phool Chand AEE, MES/264707 is returned herewith unactioned with certain remark

In this connection your attention is in ruled to the provision contained in para 3(i1) of Govt of India MOD OM No 4(3) 98/D/CV-D dt 16 Mar 98 which clearly lays down that defence civ recruited from outside the Worth Eastern Region and posted from outside into North Eastern Region vould be entitled to special duty allce, as the indls have first been appointed in NER as such they are not eligible for SDA as per a ove provision in spite of fulfilling the other condition of basing all India to 11. of having all India tfr lia ility

ATTESTE

Tele : 82609

1002/

GE Dinjan

he informed accordingly.

KARAMIIT SINGH AGE BIR MOHANBAR AE BIR

-To

The Controller of Defence Accounts r Gawhatt.

### Through Ch Dinjan

# SUB : ADMISIBILITY OF SDA

Stro

f. With due respect I beg to etate that AAO Shillong is taking difference attitude with regards to admissibility of SDA. It is surprise to note that individual working in the same Station, admisibility of SDE is different under same circumstances/similar condition. Individual working under GE Dinjan/AGE(I) Lekhapant are dented SDA whereas individual of CFE Dinjon are allowed.

2. That Str. arrear bill vef Jan to June 2K was prepared by AGE(I) and forward to AAC Shillong vide Vr No.CV/01/Lek/86 dated 10 Jul 2K. The same has been returned vide AAO. Shillong letter No. PN/1/303-I dt 27 Nov 2K(Copy enclosed). It is an established fact that Govt of India issued any policy/clarification taking into consideration of all the earlier polices and authomatically earlier one to be treated as void.

In the present case Gout of Indiagotving clarification on 2-5-2% regarding adminibility of SDA whereas AAO Shillong disallowing refering a policy dt 16 Mar 98, which is very much contradictory, accordingly your intervention is requested.

In this connection I am endosing herewith the following letter/Application for your kind consideration :-

(i) My application at 30 Jun 2K

(22) -do=

et sil

(lil) -00" Et 16 Dec 2K

(1v) AAO Shillong Extex letter No PM/1/303 dt 27 Nov 2K

(v) Govt of India cabinet Secretary letter No. UA/20/12/99-BA-I-1799 at 2-5-2E.

Thanking you Sir,

Dated : 9 Jan 7K

Four's fatthfully.

Sundt B/R Gde-I MES NO 32896

Copy to :-

1. AAQ Shtllono

. AGE(I)Lekhapant.

ATTESILU

KARAMITT SINGH

AE B/R

AGE BIR MOHANBAR!

IN THE CENTRAL ADMINISTRATIVE TRIVUNAL GUWAHATI.

COMPLETE DEMONET.

grade Cald

O.A. NO. 343 OF 2001

Shri B.Dev and Others

- Vs -

ΰ

Union of India & Ors.

- AND -

# IN THE MATTER OF ::

Written statements submitted by the reapondents.

The respondents beg to submit written statement as follows:-

- 1. That with regard to paras 1,2,3,4.1,4.2 and 4.3 to 4.6 of OA, the respondents beg to offer no comments.
- the respondents beg to state that as per Govt. of India, Min of Fin (Deptt of Expdr).0.M. No-20014/93-E-IV dtd. 14.12.83, special Duty allowance granted to the Central Govt. Employees who have all India transfer liability. The Hon.ble Supreme Court in Civil Appeal No- 3251/93, Inion of India-vs- S. Vijaykumar and others had held that the Special Compensatory Allowance including Special Duty Allowance to Central Govt. Employees in the N.E Region will be admissible to only those who are originally recruited in regions and CAT Guwahati

judgment delivered on 21/11/2001 that NE recruitees are not entitled for payment of SDA.

- 3. That with regard to para 4.8 of OA, the respondents beg to offer no comments.
- 4. That with regard to paras 4.9, 4.10 & 4.10 of OA, the respondents beg to offer no comments.
- the respondents beg to state that the Honoble Supreme Court in Civil Appeal No 3251/93. U.G.I Vs- Em S. Vijaykumar and others had held that the Special Compensatory Allowance including Special Duty Allowances to Central Govt. Emplyees in the N.E. Region will be admissible to only those who are outside region to the N.E. Region and CAT Guwahati judgment delivered on 21/11/2001 that NE recruitees are not muxten-titles for payment of SDA.
- 6. That with regard to para 6 & 7 of OA, the respondents beg to offer no comments.
- 7. That with regard to para 8(1) to 8(4) of

  OA, the respondents beg towstate that as per the

  Honoble Supreme Court in Civil Appeal No- 3251/93

  U.O.I. -vs- S. Vijaykumar and others had held that

  the Special Compensatory Allowance including

  Special Duty Allowance to Central Govt. Employees

  in the N.E. Region will be admissible to only those

  who are taxke originally recruited to the N.E.

  Regions other than N.East and subsequently

  transferred from such outside region to the N.E.

  Region and hence the claims of the applicants are not

  Contd.... 1/3

the How! Loh

justified and are to be denied in toto and CAT of Guwahati judgment delivered on 21/11/2001 that N.E. recruitees are not entitled for payment SDA.

- 8. That with regard to para 9 of OA, the respindents beg to state that as the applicants are not entitled for SDA being originally N.E. recruitees hence no SDA is applicable for them.
- 9. That with regard to para-10 & 11 of OA, the respondents beg to offer no comments.

# VERIFICATION.

I, Shri Major V Sudhakar, Garrison Engineer
Dinjam being authorised do hereby verify and declare
that the statements made in the written statements
are true to best of my knowledge and information and
believe and I have not suppressed any material facts.

And I sign this verification of /3 th day of March 2002.

Declarant.

Major

Garrison Engineer Dinja!

# de

# CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATRI BENCH

Original Application No. 102 of 2001

Date of order: This the 21<sup>st</sup> Day of November, 2001

The Hon'ble Mr justice D.N Chowdhury, Vice-Chairman. The Hon'ble Mr K.K. Sharma, Administrative Member Shri Nimbu Lal Yadav and 24 others. Applicant By Advocate Sri A. Alimed

-Versus -

Union of India,
 represented by the Secretary
 to the Govt. of India.
 Ministry of Defence, New Delhi.

2. The Garrison Engineer
Missamari, PO Missamari,
Dist. Sonitpur (Assam)

....Respondents

By Advocate Sri A. Deb Roy, Sr C.G.S.C

#### ORDER

# CHOWDHURY J.(V.C.)

The issue pertains to granting of the Special Duty Allowance (SDA). According to the applicants the respondents unlawfully deprived them from the D.D.A granted to the similarly situated persons. According to the respondents all the applicants are N.E.R. recruitees and therefore they are not entitled for S.D.A in terms of the decision rendered by the Supreme Court in Union of India Vs Sivijay Kumar, disposed of on 20.9.1994, save and except the person named at serial No. 18 Srl Paul Rum Das. The respondents in their written statement has categorically stated that all of them except serial No. 18 are N.E.R recruitees and therefore they are not entitled for the allowance.

2. Heard Mr A. Ahmed, learned counsel for applicants and also Mr A.Deb Roy, learned Sr C.G.S.C for the respondents. In view of the position stated above we reject the application save and except the case of the applicant No. 18 Sri Pani Ram Das, who according to the own showing of the respondents is entitled for the D.D.A. The respondents are directed to pay S.D.A. to the person cited at serial No. 18 if not already paid.

The application is disposed of accordingly. There shall however, be no order as to costs.

Sd/VICE CHAIRMAN SD/MEMBER (Adm)

TRUE COPY
Sd/-x:
CAT GHWAHATI